

**DOUBLE ALLOTMENTS OF EVACUEE
PROPERTY IN HISSAR**

♦760. SHRI JUGAL KISHORE: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether Government have recently received any representation from the displaced persons of Hissar that double allotments of evacuee properties Nos. 378 and 383 (Block No. XVIII) are made to certain persons by declaring these residential properties for commercial use;

(b) whether these properties are being transferred to the persons who are non-claimants and have already been allotted residential houses;

(c) whether it is a fact that the Allotment Committee appointed at Hissar recommended that these properties being residential properties should not be allotted for business purposes, specially for fuel and wood stalls;

(d) if so, what are the reasons for which these properties are allotted for commercial use; and

(e) what action Government have taken on the above representation?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR) :
(a) No.

(b) Plot No. 383 (Block No. XVIII), Hissar has been offered to Shri Bhagwan Dass, an authorised non-claimant occupant of this plot, under the Displaced Persons (Compensation and Rehabilitation), Rules, 1955. He is also allottee of House No. 357 in the same Block which is residential property.

No steps to transfer Plot No. 378 (Block No. XVIII) to any one have been taken so far.

(c) No.

(d) and (e). Do not arise.

SHRI JUGAL KISHORE: May I know whether under the rules two properties could be allotted to one person?

SHRI P. S. NASKAR: In this particular case, according to our policy, the allotment of a commercial plot for earning livelihood in addition to a residential house is not considered as double allotment.

SHRI JUGAL KISHORE: May I know whether before partition these properties were used as residential properties?

SHRI P. S. NASKAR: I have no such information at the moment. Sir.

हाथ से लिफाफा बनाने वालों के लिये
प्रतिमानों का निर्धारण

*७६१. श्री नवाबसिंह चौहान :
क्या निर्माण, आवास और संभरण मंत्री
२ सितम्बर, १९५८ को राज्य सभा में
अतारंकित प्रश्न संख्या ६० के दिये गये
उत्तर को देखेंगे और यह बताने की कृपा
करेंगे कि :

(क) किन-किन कर्मचारियों के कार्यों
के आधार पर १९५५ में हाथ से लिफाफा
बनाने वालों के लिये प्रतिमान निर्धारित
किये गये थे और यह कार्य कैसे तथा कहाँ
किये गये थे ; और

(ख) क्या थकान तथा अन्य मानवीय
परिस्थितियों की जाँच के लिये इस विषय
के कोई विशेषज्ञ रखे गये थे ; यदि हाँ,
तो वे विशेषज्ञ कौन-कौन थे ?

**t [FIXATION OF NORMS FOR HAND
ENVELOPE-MAKERS**

*761. SHRI NAWAB SINGH CHAU-HAN:
Will the Minister of WORKS, HOUSING AND
SUPPLY be pleased to refer to the reply given
to Unstarred Question No. 60 in the Rajya
Sabha on the 2nd September, 1958, and state:

(a) the names of the workers on the
basis of whose performances the norms
for Hand Envelope-makers in 1955
were fixed and how and where these
performances were made; and

(b) whether any experts in this
line were engaged to enquire into

†[] English translation.